

**THE INDIAN SOLDIERS (LITIGATION) (EXTENSION TO JAGIR PROCEEDINGS)  
ACT, 1963**

(Act No.23 of 1963)

*(Received the assent of the President on the 7th day of December, 1963)*

**An Act to extend the provisions of the Indian Soldiers (Litigation) Act, 1925 to proceedings under certain special Acts.**

Be it enacted by the Rajasthan State Legislature in the Fourteenth year of the Republic of India as follows:—

**1. Short title and extent.-** (1) This Act may be called the Indian Soldiers (Litigation) (Extension to Jagir Proceedings) Act, 1963.

(2) It extends to the whole of the State of Rajasthan.

**2. Term "court" in Central Act 4 of 1925 to include courts and officers under certain Acts.-**The term "court" in clause (a) of section if the Indian Soldiers (Litigation) Act, 1925 (Central Act 4 of 1925) shall, as from the 15th day of November, 1962, include and be deemed to have included all courts and officers functioning under all or any of : following Acts, namely:—

- (a) the Ajmer Abolition of Intermediaries and Land Reforms Act, 53 (Ajmer Act 3 of 1955);
- (b) the Bombay Merged Territories and Areas (Jagir Abolition Act, 55 (Bombay Act 39 of 1954);
- (c) the Madhya Bharat Zamindari Abolition Act, Samvat 2008 adhya Bharat Act 13 of 1951);
- (d) the Madhya Bharat Abolition of Jagirs Act, Samvat 2008 (Mad-a Bharat Act 28 of 1951);
- (e) the Rajasthan Land Reforms and Resumption of Jagirs Act, )52 (Raj. Act 6 of 1952);
- (f) the Rajasthan Zamindari and Biswedari Abolition Act, 1959 .aj. Act 8 of 1959).

# THE RAJASTHAN LEGAL ASSISTANCE (INDIAN SOLDIERS) RULES, 1971

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## RAJASTHAN LEGAL ASSISTANCE (INDIAN SOLDIERS) RULES, 1971

**GSR 48.** dated January 7, 1972, published in Raj. Gax., Exty., pt. IV-C (I), dt. 11-1-1972, p.251.- The Government of Rajasthan is pleased to make following Rules for providing legal assistance to the Indian Soldiers.

### **1. Short title, extent and commencement and duration.-**

- (1) These rules may be called the Rajasthan Legal Assistance (Indian Soldiers) Rules, 1971.
- (2) They shall come into force from such date as the Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different areas.
- (3) They shall remain in force while the proclamation of Emergency is in operation.

### **2. Definitions.-**In these rules, unless the context otherwise requires,

- (a) "**Act**" means the Indian Soldiers (Limitation) Act, 1925 (Central Act 3 of 1925);
- (b) "**Court**" means a civil, criminal or revenue Court;
- (c) "**Indian Soldier**" means any person domiciled in Rajasthan and subject to the Army Act, 1950 or the Air Force Act, 1950.
- (d) "**Proceedings**" includes any suit, appeal or application or any complaint or police report;
- (e) "**Proclamation of Emergency**" means the proclamation of Emergency made by the President of India under clause (1) of Article 352 of the Constitution of India;